RESERVED

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

Allahabad this the 23rd day of December 1994

Contempt Application no. 41 of 1994

In

Original Application no. 1008 of 1993.

B.K. Gupta, S/o Late Sri O.P. Gupta, R/o Qr. no. E/39-B Railway Colony Choupla, Bareilly.

... Petitioner

C/P Sri R.D. Agarwal

Versus

Sri Vinod Kumar Garg, Divisional Railway Manager, N.E. Rly Izzatnagar Distt. Bareilly.

... Respondents

C/R Sri A.K. Gaur

Hon'ble Mr. S. Das Gupta, Administrative Member Hon'ble Mr. T.L. Verma, Judicial Member.

ORDER

(Hon'ble Mr. S. Das Gupta, Member-A)

This Contempt Application has been filed for alleged non complience with the Tribunals interim order dated 22.09.93 passed in O.A. no. 1008/93.

2. The aforsaid O.A. was filed, challenging an order dated 14.06.93 passed by the respondents transferring the applicant, by the interim order dated 22.09.93 the same order of transfer was stayed. It is now alleged in the contempt application before us that the respondents have disobeyed the same direction by not staying the operation of the impugned order of

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- In the Counter Affidavit filed by the respondents, it has been stated that the applicant was already transferred from Iztatnager to Gorakhpur by the time the interim order dated 22.09.93 was passed. Since the applicant was already spared on transfer on 21/06/93 the stay order would not be complied with by posting him back to Iztatnager.
- is whether the order which had already/taken affect before the order have stayed of the same has passed can be stayed by the interim order. The Supreme Court in the case of Mulraj vs. Murti Ragunathjee Maharaj (AIR 1967, SC 386) observed that the order of stay cause undo anything which has been done. Itsis utmost affect is to stop further action in direction of execution.
- light of the observations of the Supreme Court in Mulraj's case. In this case the order of transfer is stayed to have been given effection 21.06.93 it self by sparing him on transfer. Therefore, the interim order dated 22.09.93 could not have contained what have already been done. viz the transfer of the applicant from Iztatnager to Gorakhpur. The applicant has stated in the Rejoinder Affidavit that he had not been relieved from his headquarter after handing over charge. The respondents, however, in their Counter Affidavit stated that the applicant has been spaired on 21.06.93 itself.

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We have no reason to disebalence the statement of the respondents. While, thereafter, the question is as to whether the transfer order itself was unlawful shall be decided after final hearing the matter in O.A. no. 1008/93. We find no irrefutable evidence of any wilful or delibrate disobdience to the Tribunal's interim order dated 22.09.93.

The contempt petition is, therefore, dismissed. The notices already issued are discharged.

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